

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-259(PB)/2021**

**IN THE MATTER OF:**

Remotebullion & Jewels Pvt. Ltd.

.... Applicant/Petitioner

v.

MHG Land Stocklist Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 24.05.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Akash Srivastava & Ms Aishwarya, Advs.

For the Respondent

-

**ORDER**

Ld. Counsel for the Petitioner is directed to issue notice to the Respondent.

List the matter for hearing on **12.07.2021**.

**SD/-**  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

**SD/-**  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**